

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2416**

TO BE ANSWERED ON THE 03RD DECEMBER, 2019/AGRAHAYANA 12, 1941 (SAKA)

FUNCTIONING OF POLICE

**2416. SHRIMATI POONAMBEN MAADAM:
SHRI PASHUPATI NATH SINGH**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has suggested to keep the work of investigation and work related to law and order of police separate;**
- (b) if so, the details thereof;**
- (c) the action taken on the said suggestion; and**
- (d) the outcome of the said works thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (b) Yes Sir. The Hon'ble Supreme Court passed seven directives on police reforms vide its Order dated 22.09.2006 in Writ Petition (Civil) No. 310 of 1996 filed by Shri Prakash Singh & Others vs. Union of India & Others. One of the directions was to separate investigating police from law & order police, starting with towns/ urban areas having population of ten lakhs or more, and gradually extending to smaller towns/ urban areas also.

(c) to (d) "Police" is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India and it is, therefore, the responsibility of the State Governments/UT Administrations to bring in the requisite reforms in the functioning of the Police. The directives of the Hon'ble Supreme Court were meant for the State Governments/UT Administrations and the same were forwarded to them for implementation.